

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2277
ANSWERED ON:07.12.2005
PENDING CASES
Singh Shri Prabhunath

Will the Minister of URBAN DEVELOPMENT be pleased to state:

to the reply given to Unstarred Question No. 3398 dated August 14, 2001 regarding cases pending under Delhi Land Reforms Act, 1954 and state:

- (a) whether out of 62 cases pending under section 74(4) of the Delhi Land Reforms Act, 1954 in the court of Collector (South) as on August 14, 2001 not a single case has been decided;
- (b) if so, the reasons therefor;
- (c) whether there is any proposal to transfer these cases to the court of another Collector;
- (d) if not, the reasons therefor; and
- (e) the time limit fixed for disposal of these cases?

Answer

MINISTER OF URBAN DEVELOPMENT AND CULTURE (SHRI S. JAIPAL REDDY)

- (a)&(b): No, Sir. Government of National Capital Territory of Delhi (GNCTD) has reported that 20 cases have since been decided.
- (c)&(d): No, Sir.
- (e): GNCTD has reported that these are quasi judicial cases and are to be decided as per provisions contained in Civil Procedure Code. Therefore, no time limit can be fixed.